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CRR-3143-2023

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE GAJENDRA SINGH ON THE 20th OF JUNE, 2025

CRIMINAL REVISION No. 3143 of 2023

SHYAM

Versus

THE STATE OF MADHYA PRADESH

.....

Appearance:

None for the petitioner.

Ms. Neelu Khetra - learned GA for the respondent/State.

ORDER

None had appeared for the petitioner on previous dates also i.e.12.07.2024, 12.08.2024, 12.09.2024 and 05.04.2024 also.

- 2. This Criminal Revision is preferred challenging the order dated 18.04.2023 passed in S.T.No.73/2023 by the Second Additional Session Judge, Dewas wherein application of the petitioner filed under Section 227 of the Cr.P.C., 1973 has been rejected and charges under Sections 279, 337, 338 (2 counts), 304-A, 420, 463 and 473 of the IPC and Sections 39 r/w section 196 and 146/196 have been framed against the co-accused Rajjak Khan whereas charges under Sections 420 and 473 of the IPC have been framed against the revision petitioner.
- 3. The standard for framing the charges are grave suspicion and the trial Court has recorded his *prima facie* satisfaction regarding grave suspicion and thereafter have framed the charges against the petitioner under Sections



2 CRR-3143-2023 473 and 420 of the IPC. There is no illegality in the impugned order passed by the trial Court. Hence, this criminal revision is *dismissed*.

(GAJENDRA SINGH) JUDGE

VS